

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22591/2014

(Arising out of impugned final judgment and order dated 26/11/2013  
in WA No. 30409/2013 passed by the High Court Of Karnataka Circuit  
Bench At Dharwad)

UNION OF INDIA

Petitioner(s)

VERSUS

VEER PULIKESHI VIDYA VARDHAK SAMATHA RURAL  
AYURVEDIC MEDICAL COLLEGE AND ORS.  
(With office report)  
(For Final Disposal)

Respondent(s)

WITH

SLP(C) No. 30122/2014  
(With Office Report)SLP(C) No. 30120-30121/2014  
(With Office Report)SLP(C) No. 23862/2014  
(With Office Report)SLP(C) No. 31411-31412/2014  
(With Office Report)SLP(C) No. 19231/2015  
(With Interim Relief and Office Report)SLP(C) No. 19237/2015  
(With Interim Relief and Office Report)SLP(C) No. 20157/2015  
(With Interim Relief and Office Report)SLP(C) No. 18064/2015  
(With Interim Relief and Office Report)SLP(C) No. 22551/2015  
(With Office Report)

SLP(C) No. 22549/2015

Signature Not Verified

(With Office Report)

Digitally signed by

Sarita Purohit

Date: 2015.10.29

17:00:55 IST

Reason:

SLP(C) No. 18467/2015  
(With Interim Relief and Office Report)

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S.L.P.(C)...CC No. 14347/2015  
(With appln.(s) for c/delay in filing SLP and Office Report)SLP(C) No. 25393/2015  
(With Office Report)

SLP(C) No. 28314/2015

(With appln.(s) for c/delay in refiling SLP and appln.(s) for  
c/delay in filing SLP and Office Report)

Date : 29/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Ms. Sunita Sharma,Adv.  
Ms. Sushma Suri,Adv.  
Mr. D. S. Mahra,Adv.

For Respondent(s) Mr. Anil Kumar Mishra,Adv.  
  
Mr. V. N. Raghupathy,Adv.  
  
Mr. Shree Prakash Sinha,Adv.  
Mr. Rakesh Mishra,Adv.  
Mr. Yogesh Goel,Adv.  
  
Mr. Shadan Farasat, Adv.  
  
Mr. Shailesh Madiyal,Adv.  
  
Mr. S. N. Bhat,Adv.  
  
Mr. Sudhanshu S. Choudhari,Adv.  
  
Mr. Sharan Thakur,Adv.  
Mr. Vijaykumar Paradeshi,Adv.  
For Dr. Sushil Balwada,Adv.  
  
Mr. Mansoor Ali,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

We do not find any merit in these petitions. The  
special leave petition are, accordingly, dismissed.

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However, the question of law is kept open.  
Pending application, if any, stands disposed of.

(Anita Malhotra)  
Court Master

(Sneh Bala Mehra)  
Assistant Registrar